

File No. RCD-02002/1/2021-Regulatory-FSSAI
Regulatory Compliance Division
Food Safety and Standards Authority of India
(A statutory body under Ministry of Health and Family Welfare)
FDA Bhavan, Kotla Marg, New Delhi-110002

Dated : 30th November 2021

To,

All Regional Directors, FSSAI

Subject: Exempting Fish and Fishery Processing Units being inspected by Export Council of India (EIC)

Sir/Madam,

In continuance of FSSAI letter number 12. 19(2)2018/FSA/RCD/FSSAI dated 02nd September, 2021 on the subject mentioned above, the undersigned is directed to say that it has been decided with the approval of the Competent Authority that the Fish and Fishery Processing Units inspected by EIC shall be exempted from Third Party Audit for a further period of one month i.e. until 31st December, 2021, if they are able to provide a copy of EIC inspection report to FSSAI.

Yours sincerely,



(Parveen Jargar)
Joint Director (RCD)

Copy to:

Sea Food Exporter Association of India (SEAI)

: for information please